

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 371 of 2005

Jabalpur, this the 20th day of April, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

M.L. Duggal, S/o. late Shri A.N. Duggal,
Aged about 62 years, Volley Ball Coach
(Voluntarily Retd.), Sports Authority of India,
District Coaching Centre, S.P. Office,
Hoshangabad (MP), Presently residing in House
No. 404/9, Avtar Nagar, Jallandhar City,
Punjab.

.... Applicant

(By Advocate – Shri M. Sharma)

V e r s u s

1. Union of India, through Secretary,
Ministry of Sports & Youth Affairs,
New Delhi.
2. Sports Authority of India, Netaji Subhash
Central Centre, Indira Gandhi Stadium,
I.P. Estate, New Delhi, through it's
Director.
3. The Dy. Director (Coaching),
J.N. Stadium, New Delhi.

.... Respondents

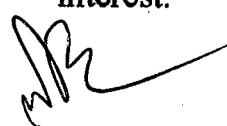
O R D E R (Oral)

By M.P. Singh, Vice Chairman –

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main relief :

“ii) direct the respondents to fix the correct pay & consequently the
retiral dues of the applicant at all stages and grant other consequential
benefits within a period of 2 months alongwith appropriate rate of
interest.”



3. The brief facts of the case are that the applicant was appointed as a Volley Ball Coach on 19th November, 1969. While working as such, the applicant was awarded the penalty of removal from service with effect from 17th August, 1985. The applicant has challenged the order of removal from service before the Hon'ble Punjab and Harayana High Court and the Hon'ble High Court has allowed the appeal. The Hon'ble Supreme Court upheld the judgment passed by the Hon'ble High Court of Punjab and Harayana High Court. The applicant was reinstated in service vide order dated 11th October, 1993 (Annexure A-4) after the directions given by the Hon'ble Supreme Court of India. The grievance of the applicant is that when the respondents in pursuance of the directions given by the Hon'ble Supreme Court have reinstated him vide order dated 25th October, 1995, ^{have} ~~has~~ not properly re-fixed his pay in the grade of Volley Ball Coach. The learned counsel for the applicant submitted that he will feel satisfied if the respondents are directed to consider the representation of the applicant and take a decision by passing a speaking, detailed and reasoned order within a time frame manner.

4. Accordingly, we feel that ends of justice would be met if we direct the applicant to submit a fresh representation regarding his grievances within a period of six weeks from the date of receipt of a copy of this order to the respondents. We do so accordingly. If the applicant complies with this, the respondents are directed to consider the said representation of the applicant and take a decision by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of the representation from the applicant.

5. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

“SA”


(M.P. Singh)
Vice Chairman